

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
AGARWAL STEEL STRUCTURES (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AGARWAL STEEL STRUCTURES (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31/03/2008
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956 / ROC, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100TG2008PTC058439
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 48, Ground Floor, Nagarjuna Hills, Punjagutta, Hyderabad TG 500082 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order is 18/01/2021 (but order copy made available to IRP on 22/01/2021)
7.	Estimated date of closure of insolvency resolution process	16/07/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ram Murthy Kommera IBBI Regd No. IBBI/IPA-002/IP-N00595/2017-18/11776
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 143, H.No. 8-19, Metro City Mega Townships, Bongulooru, Ibrahim Patnam, Post & Village: M. P. Patelguda, Ranga Reddy District, Hyderabad 501510 rammurthyadvocate@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as above in column No: 9
11.	Last date for submission of claims	05/02/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	-NA-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal Hyderabad, has ordered the commencement of a Corporate Insolvency Resolution Process of the **AGARWAL STEEL STRUCTURES (INDIA) (P) LTD** on 18/01/2021 (Order made available to IRP on 22/01/2020). **in case No: CP (IB) No.219/7/HDB/2020.**

The creditors of **AGARWAL STEEL STRUCTURES (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 05/02/2021 to the Interim Resolution Professional at the address mentioned against column No. 9 & 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The financial creditors shall submit their claims with proof by electronic means only in Form-C. and Operational Creditors shall submit the claims with proof in person, by post or by electronic means in Form B. and all other creditors may submit the claims with proof in person, by post or by electronic means. In relevant forms. As per regulations 7 to 9 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations 2016).

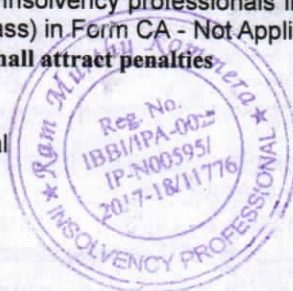
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable at Present.

Submission of false or misleading proofs of claim shall attract penalties

Sd/- *K. Ram Murthy*

Date : 23/01/2021 **Ram Murthy Kommera**

Place: Hyderabad Interim Resolution Professional



FORM A	
Public Announcement	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF AGARWAL STEEL STRUCTURES (INDIA) PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	AGARWAL STEEL STRUCTURES (INDIA) PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	31/03/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	Companies Act, 1956 / ROC, Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U27100TG2008PTC058439
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Plot No. 48, Ground Floor, Nagarjuna Hills Punjagutta, Hyderabad TG 500082 IN
6. Insolvency commencement date in respect of Corporate Debtor	Date of order is 18/01/2021 (but order copy made available to IRP on 22/01/2021)
7. Estimated date of closure of insolvency resolution process	16/07/2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ram Murthy Kommera IBBI Regd No. IBBI/PA-002/IP- N00595/2017-18/11776
9. Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 143, H.No. 8-19, Metro City, Mega Townships, Bongulooru, Ibrahim Patnam, Post & Village: M. P. Patelguda, Ranga Reddy District, Hyderabad 501510 rammurthyadvocate@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	Same as above in column No: 9
11. Last date for submission of claims	05/02/2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-NA-
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not applicable
Notice is hereby given that the National Company Law Tribunal Hyderabad, has ordered the commencement of a Corporate Insolvency Resolution Process of the AGARWAL STEEL STRUCTURES (INDIA) (P) LTD on 18/01/2021 (Order made available to IRP on 22/01/2020) in case No: CP (IB) No.2197/HDB/2020. The creditors of AGARWAL STEEL STRUCTURES (INDIA) PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 05/02/2021 to the Interim Resolution Professional at the address mentioned against column No. 9 & 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The financial creditors shall submit their claims with proof by electronic means only in Form-C and Operational Creditors shall submit the claims with proof in person, by post or by electronic means in Form B and all other creditors may submit the claims with proof in person, by post or by electronic means in relevant forms as per regulations 7 to 9 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations 2016). A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable at Present Submission of false or misleading proofs of claim shall attract penalties	
Date : 23/01/2021 Place: Hyderabad Sd/- Ram Murthy Kommera Interim Resolution Professional	



ఫోటో-ఎ బహిరంగ ప్రకటన (ఇన్సోల్వెన్సీ మరియు బ్యాంక్రోసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ) రిగ్యులేషన్స్, 2016 లోని రిగ్యులేషన్ 6 క్రింద) అగర్వాల్ స్టేట్ ప్రభుత్వ (ఇండియా) ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలకు హెచ్చరిక	
సంబంధిత వివరములు	
1. కార్పొరేట్ రిజిస్టర్ యొక్క పేరు	అగర్వాల్ స్టేట్ ప్రభుత్వ (ఇండియా) ప్రైవేట్ లిమిటెడ్
2. కార్పొరేట్ రిజిస్టర్ ఇన్కార్పొరేషన్ అయిన తేదీ	31/03/2008
3. కార్పొరేట్ రిజిస్టర్ యొక్క ఇన్కార్పొరేషన్/సమీక్షిత క్రింద అధీశ్ఠిత	కంపెనీల చట్టం, 1956/ ROC, హైదరాబాద్
4. కార్పొరేట్ రిజిస్టర్ యొక్క కార్పొరేట్ గుర్తింపు నెం.	U27100TG2008PTC058439
5. కార్పొరేట్ రిజిస్టర్ యొక్క సమీక్షిత కార్యాలయ మరియు ప్రధాన కార్యాలయ (షిఫ్టా ఓఫీ) చిరునామా	ఫ్లోర్ నెం. 48, గ్రౌండ్ ఫ్లోర్, నాగార్జున హిల్స్, వెంకటగిట్ల, హైదరాబాద్, టీడీ-500082 ఇండియా
6. కార్పొరేట్ రిజిస్టర్ యొక్క దివాలా ప్రారంభ తేదీ	ఉత్తర్వు తేదీ: 18.01.2021 (కానీ ఉత్తర్వు కానీ IRP 22.01.2021 నుండి అభ్యవహరించు).
7. దివాలా తీర్మాన ప్రక్రియ ముగింపు తేదీ సమాచారం	16/07/2021
8. ముద్యుతర తీర్మాన నిపుణులగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నెం.	రామారాజ్ కోమ్మెడ IBBI Regd No. IBBI/PA-002/IP- N00595/2017-18/11776
9. బోర్డు వద్ద సమీక్షించిన విధముగా ముద్యుతర, తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	ఫ్లోర్ నెం. 143, ఇ.నెం. 8-19, మెట్రో సిటీ, హిల్స్ టౌన్ షిప్, బొంగళూరు, ఇల్లూలపల్లెం, పోస్ట్ & గ్రామం: పరేల్లాచిరు మరియు పరిపత్, రంగారెడ్డి జిల్లా, హైదరాబాద్-501510 ramarajkumar@vocalmail.com
10. ముద్యుతర తీర్మాన నిపుణులతో ఉత్తర ప్రతిపత్తికలం కొరకు చిరునామా మరియు ఇ-మెయిల్	కాలం నెం. 9లో తెలిపిన విధముగానే
11. క్లెయిమ్స్ బాధలు చేయటం ఆఖరి తేదీ	05/02/2021
12. ముద్యుతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సర్టిఫికేట్ (ఉపబోధ ఇతర (ఐ)) క్రింద గీతించిన క్లిరిటర్స్ వర్గీకరణ	ఈ ఉత్తరములకు పరిశీలించిన తరువాత గుర్తించబడు.
13. తీర్మాన నిపుణులగా గుర్తించబడు ఒకటి తరగతిలోని క్లిరిటర్స్ యొక్క అధీశ్ఠిత ప్రతినిధులగా వ్యవహరిస్తున్నవారు (ఒకే స్థాయి తరగతి మూడు వ్యక్తులు)	వర్తించవు
14. ఎ. సంబంధిత ఫారములు మరియు ఐ. అధీశ్ఠిత ప్రతినిధులగా అభ్యవహరించబడు	వెబ్ సైట్: https://ibbi.gov.in/home/downloads ఫోటోక రిజిస్ట్రేషన్: వర్తించదు